

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

Writ Petition No.19997/2020
(Havsingh Vs. State of M. P. and Others)

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Indore, dated 13/01/2021

Heard through Video Conferencing.

Ms. Sumanlata Tamrakar, learned counsel for the petitioner.

Mr. Shashwat Seth, learned Panel Lawyer for the respondent / State.

The petitioner has filed the present Writ Petition alleging that the land bearing Survey No.370/1119 area 1.00 hectare owned by him, has been acquired by the Forest Department and the CPT Line. In support of the petition he has only filed the copy of the *Rin Pustika* in which the said land is recorded in his name. Apart from this, the petitioner has not given any details that as to when the land has been encroached by the Government. The petitioner is claiming compensation or release of his land. The submissions made in the writ petition are very vague in nature. If the petitioner is having any dispute with the Government authorities, therefore, let the petitioner submits his grievance before the Collector, Jhabua who shall consider the same in accordance with law.

The Writ Petition is disposed of with a direction to the petitioner to approach the Collector, Jhabua by way of detailed representation and necessary documents. If such a representation is filed, the same shall be considered in accordance with law, preferably within a period of 60 days. It is made clear that this Court has not expressed any opinion on the merits of the case. It is expected from the authorities to pass a reasoned and detailed order.

Certified copy as per rules.

(VIVEK RUSIA)
J U D G E

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